

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 6040/Del/2018  
Assessment Year: 2014-15**

Toyo Ink India Pvt. Ltd., C-151, Naraina Industrial Area, Phase-1, New Delhi-110028 (PAN: AACCT5137A)	vs	DCIT, Circle -25(2), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Ms Rajnandani Shukla, Advocate  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 10.02.2021**

**Date of pronouncement : 10.02.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Dy. Commissioner of Income Tax, New Delhi dated 23.07.2018 and pertains to assessment year 2014-15.

2. The learned counsel for the assessee, vide letter dated 04.02.2021, received through email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to

the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar